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#### JUDGMENT

Dated this the  $19^{\text{th}}$  day of December, 2022

[WP(C) Nos.24058/2022, 24508/2022, 25078/2022, 26011/2022, 26035/2022, 26066/2022, 26559/2022, 26563/2022, 27099/2022, 27188/2022, 27212/2022, 27216/2022, 29282/2022, 29646/2022, 30545/2022, 31769/2022, 32268/2022, 32275/2022, 32329/2022, 33128/2022, 33165/2022, 35095/2022, 35582/2022, 35841/2022, 35900/2022, 35922/2022, 36347/2022, 37145/2022]

The writ petitions are filed by couples undergoing or intending to undergo assisted reproductive services, driven by the desire to have children. The petitioners challenge the upper age limit of 50 years for women and 55 years for men prescribed under the Assisted Reproductive Technology (Regulation) Act, 2021 ('the ART Act' for short), which prohibits the application of ART services to persons above the

prescribed limit. According to age the petitioners, prescription of the upper age limit Section 21 (g) of the ART irrational, arbitrary, unreasonable and violative of their right to reproduction, acknowledged as a fundamental right. They therefore want Section 21(g) of the ART Act, to the extent it prescribes limit for availing assisted upper age reproductive technology services, to be declared unconstitutional.

- 2. Heard Advs.Akash Sathyanandan and Alex Scaria for the petitioners, S.Manu, the Deputy Solicitor General assisted by V. Girish Kumar, for the Central Government, Government Pleader Riyal Devassy for the State Government, N.Raguraj for the Kerala State Medical Council and Ramola Nayanpally, the amicus curiae.
- 3. Learned Counsel for the petitioners contended that there is no rationale in prescribing an upper age limit of 55 for men and

50 for women. It is submitted that, prior to the introduction of the ART Act, the 'National Guidelines for Accreditation, Supervision and ART Clinics in India' ('the Regulation of National Guidelines' for short), prepared by the Indian Council for Medical research ("ICMR") and National Academy of Medical Sciences (NAMS) was in force. Chapter 3 of the National Guidelines with the 'Code of Practice, Ethical dealt Considerations and Legal Issues". Therein, under 'General Considerations' the head prescription was only with respect to the minimum age for ART. As no upper age limit was prescribed in the guidelines, the petitioners had opted for ART services, without being unduly worried about their age. Some of the petitioners were in the midst of their treatment when the ART Act came into effect on 25.01.2022, bringing the treatment to a sudden halt. This came has put the petitioners under extreme emotional stress

some are in the verge of mental breakdown.

- 4. Ιt is pointed out that, while Surrogacy (Regulation) Act introduced with similar objective contains a transitional provision, the ART Act contains no provision. It is contended that the rights of individuals to found a family is recognised as a right by the United Nations human reproductive rights has been recognised as aspect of personal liberty under Article 21 of the Constitution of India by the Honourable Supreme Court also. In support of this contention reliance is placed on the decisions in **Suchita** Srivastava and Anr. v. Chandigarh Administration [(2009) 9 SCC 1], K.S. Puttuswamy and another v Union of India [(2017) 10 SCC 1]
- 5. Responding with alacrity to this Court's request for assistance, learned amicus curiae has submitted a detailed report after exhaustive

reference to statutes, judgments, parliamentary debates, journal articles and interviews with doctors practicing infertility and reproductive medicine. According to the amicus curiae, the issue of limiting access to assisted reproductive techniques ought to be addressed from psychological, ethical and social perspectives. From the psychological point of view, being restricted from accessing ART may lead to increased frustration of families who are unable to reproduce naturally. Ethically, objections may arise by measuring the value of life of newborn against the risks associated with the mothers' advanced age. On the social perspective, it is to be noticed that, with the increased use of ART, administration of such technologies has gained a social value with demographic relevancy. Certain studies have shown that later parenthood is associated with stable family а more environment, a higher socio-economic position,

higher income and better living conditions as well as better parenting practices. However, concerns regarding the reduced physical capacity to meet the demands of parenthood, fear of premature parental loss, social stigma and absence of grandparents are projected as reasons for preferring parents of younger age. In addition to the above mentioned aspects, wider considerations such as higher success rates with repeated treatment cycles and role of the State in regulating reproduction also assumes relevance.

6. Referring to Clause 3.1.6 in the 129th report of the Department Related Parliament Standing Committee on Health and Family Welfare, it is pointed out that a Senior Consultant & Professor of AIIMS and a representative from the Department of Reproductive Medicine, Christian Medical College & Hospital, Vellore had submitted that the lower age limit for woman seeking ART

services should be more than 20 years and the upper age limit for both men and women should be decided based on factors like risk to maternal health due to pregnancy at advanced maternal age; care of child until 18 years and average life expectancy in India. It is submitted that except noting such suggestions, there was no discussion on the aspects by the experts. To highlight the impracticality in fixing the upper age limit, it is pointed out that, by reason of the upper age limit, a married woman below 50 years will not be permitted to undergo assisted reproductive services if her husband has crossed 55 years of age, while an unmarried woman can avail such service till she attains 50 years.

7. Learned amicus curiae suggested that, since the National Assisted Reproductive Technology and Surrogacy Board (National Board, constituted in terms of Section 15(1) of the Surrogacy (Regulation) Act is empowered to review

and monitor the implementation of the ART Act and recommend suitable changes, it will be apposite to direct the National Board to review the upper age limit and make necessary recommendations to the Central Government.

8. On behalf of the Central Government, it is submitted that the Department-Related Parliament Standing Committee on Health and Family Welfare considered all relevant aspects before prescribing the upper age limit. After deliberation, based on inputs received various stakeholders, the Committee recommended the age criteria of 21 to 50 years for women and 21 to 55 years for men to be the most suitable. The report of the Committee was placed before both the houses of Parliament and passed after due discussion. There is no irrationality prescribing the upper age limit and no scope for interference with the provisions of a well thought out and well intended legislation.

9. Before proceeding to decide the constitutionality of Section 21(q), it is essential to have an idea about the conception, evolution and introduction of the ART Act. For this purpose, it is necessary to note that the benefits of assisted reproductive techniques came into focus with the birth of Louise Brown, the world's first test tube baby, on 25th July, 1978. About two months later, the world's second and India's first IVF baby, Kanupriya @ Durga was in Kolkata. Since then, the field of assisted reproductive technology has exponentially and India has become one of the major centres for ART services. This gave rise to a multitude of legal, ethical and social issues, in the absence of any prescribed standards or protocols. The Central Government was therefore prompted to call upon the ICMR to draft the National Guidelines for Accreditation, Supervision and Regulation of ART Clinics

India. Later, the Law Commission of India presented its 228th report, recommending active legislative intervention to facilitate correct use of ART technology and legalisation of surrogacy. Accordingly, the Standing Committee on Health and Family Welfare submitted the 102nd report on the Surrogacy Regulation Bill. Committee observed that along with Surrogacy Regulation, there is an urgent need to regulate ART Clinics across the country. Consequently, the ART (Regulation) Bill was introduced in the Lok 14.09.2020 and Sabha referred to on the Parliamentary Standing Committee on Health and Family Welfare. The Standing Committee sought the views of stakeholders and Governments and presented the 129<sup>th</sup> report on the ART (Regulation) Bill, 2020 before the Parliament on 19.03.2021. The Bill was passed on 01.12.2021 and the Act came into force on 25.01.2022.

10. The objective of the ART Act, discernible from its preamble, is to regulate and supervise the assisted reproductive technology clinics and banks to prevent misuse and ensure safe and ethical practice of Assisted Reproductive Technology Service etc. As 2(1)(a) of the Act, Section reproductive technology", with its grammatical variations and cognate expressions, means all techniques that attempt to obtain a pregnancy by handling the sperm or the oocyte outside human body and transferring the gamete or the embryo into the reproductive system of a woman." Section 2(1)(e) defines "commissioning couple" as infertile married couple who approach assisted reproductive technology clinic or assisted reproductive technology bank obtaining the authorised services of that clinic or bank. Section 2(1)(j) defines "infertility" as the inability to conceive after one year of

unprotected coitus or other proven medical condition preventing a couple from conception. Section 2(1)(u) defines a "woman" to mean any woman above the age of twenty-one years approaches an assisted reproductive technology clinic or assisted reproductive technology bank for obtaining the authorised services of the clinic or bank. Section 21 of the Act requires the ART clinics and banks to perform certain enumerated duties. As per Section 21(g), the clinics shall apply the assisted reproductive technology services, (i) to a woman above the age of twenty-one years and below the age of fifty years and (ii) to a man above the age of twentyone years and below the age of fifty-five years.

11. Having carefully perused the report of the Parliamentary Committee, I find merit in the contention that the prescription of upper age limit is made without much discussion. In the 129<sup>th</sup> report of the Parliamentary Committee,

except referring to the suggestion put forth by the experts regarding the need for prescribing upper age limit for women/men, there discussion on the relevant no aspects. Parliamentary debates the on Assisted Reproductive Technology (Regulation) Bill, 2020 also does not reveal any discussion on the age factor of the commissioning couple. Be that as it may, absence of deliberation by the legislature is not sufficient to hold a statutory provision to be unconstitutional. There could have been discussion regarding the absence of international conventions or treaties regulating ART. Another factor of relevance is that in most of countries providing ART services, the practice is regulated by domestic legislation, guidelines or both. Countries like Estonia, Greece Netherlands has set the mother's age limit at 50 years, the Czech Republic at 49 years, Belgium, Bulgeria, Denmark and Ireland at 45 years. At the

time, countries like France, Germany, same Portugal, Spain, Sweden and UK do not have a specified age limit, but prescribes that the maximum age limit of the mother shall be within natural reproductive age of a the Particularly, the father's age limit is considered as a factor except in France Sweden. It is also worthwhile to note that while some studies find advanced paternal age to be having a negative impact on ART outcome, others are of opinion that it has no impact at all. In most cases, it is advised to do pre-implantation genetic testing for embryos creating using older father's sperm or aneuploidy screening of sperm cells taken from men of advanced age. As the ART Act mandates pre-implantation genetic testing for embryos, a significant part of the apprehensions pertaining to sperm health of older men stands allayed. These are some of the relevant aspects which could have been taken into consideration

while fixing the upper age limit for availing ART services.

12. On the contention that the State cannot regulate the reproductive choices of its citizens, it may be worthwhile to refer to Article 16(1) of the Universal Declaration of Human Rights, extracted hereunder;

"Article 16(1) Men and women of full age, without any limitation due to race, nationality or religion, have the right to marry and to found a family. They are entitled to equal rights as to marriage, during marriage and at its dissolution."

In <u>Suchita Srivastava</u> (supra), the Apex Court held reproductive choice of women to be a dimension of her personal liberty. The contextually relevant portion of the judgment reads as under;

"22. There is no doubt that a woman's right to make reproductive choices is also a dimension of "personal liberty" as

understood under Article 21 of the Constitution of India. It is important to recognise that reproductive choices can be exercised to procreate as well as to abstain from procreating. The crucial consideration is that a woman's right to privacy, dignity and bodily integrity should be respected. This means that there should restriction whatsoever on the exercise of reproductive choices such as a woman's right to refuse participation in sexual activity or alternatively the insistence on use of contraceptive methods. Furthermore, also free to choose birth control methods such as undergoing sterilisation Taken their procedures. to logical conclusion, reproductive rights include a woman's entitlement to carry a pregnancy to give birth its full term, to and subsequently raise children. However, in the case of pregnant women there is also a "compelling State interest" in protecting prospective life οf the Therefore, the termination of a pregnancy is only permitted when the conditions specified have the applicable statute fulfilled. Hence, the provisions of the MTP Act, 1971 can also be viewed as reasonable restrictions that have been placed on the exercise of reproductive choices."

Later in <u>K.S. Puttuswamy</u> (supra), the Constitution Bench declared family, marriage, procreation and sexual orientation as integral to the dignity of an individual. Paragraph 298 of the judgment is extracted hereunder for easy reference;

"298. Privacy of the individual is an essential aspect of dignity. Dignity has both an intrinsic and instrumental value. As an intrinsic value, human dignity is an entitlement or a constitutionally protected interest in itself. In its instrumental facet, dignity and freedom are inseparably intertwined, each being a facilitative tool to achieve the other. The ability of the individual to protect a zone of privacy enables the realisation of the full value of life and liberty. Liberty has a broader meaning of which privacy is a subset. All liberties may not be exercised in privacy. Yet others can be fulfilled only within a private space. Privacy enables individual to retain the autonomy of the body and mind. The autonomy of individual is the ability to make decisions matters of concern to vital life. Privacy has not been couched as an independent fundamental right. But that

does not detract from the constitutional protection afforded to it, once the true nature of privacy and its relationship with fundamental rights which expressly protected is understood. Privacy across the spectrum of protected freedoms. The guarantee of equality is a guarantee against arbitrary State action. It prevents the State from discriminating between individuals. The destruction by the State of a sanctified personal space whether of the body or of the mind is violative of the guarantee against arbitrary State action. Privacy of the body entitles an individual to the integrity of the physical aspects of personhood. The intersection between one's mental integrity and privacy entitles the individual to freedom of thought, the freedom to believe in what is right, and the freedom of selfdetermination. When these guarantees intersect with gender, they create private space which protects all elements which are crucial identity. The family, marriage, procreation and sexual orientation are all integral to the dignity of the individual. Above all, the privacy of the individual recognises an inviolable right to determine how freedom shall be exercised. An individual may

perceive that the best form of expression is to remain silent. Silence postulates a realm of privacy. An artist finds of the soul in reflection a creative endeavour. A writer expresses the outcome process of thought.  $\boldsymbol{A}$ musician contemplates upon notes which musically lead to silence. The silence, which lies within, reflects on the ability to choose how to convey thoughts and ideas interact with others. These are crucial aspects of personhood. The freedoms under 19 can be fulfilled where Article individual is entitled to decide upon his her preferences. Read in conjunction Article 21, libertv enables individual to have a choice of preferences on various facets of life including what and how one will eat, the way one will dress, the faith one will espouse and a myriad other matters on which autonomy and self-determination require a choice to be made within the privacy of the mind. constitutional right to the freedom religion under Article 25 has implicit within it the ability to choose a faith and the freedom to express or not express those choices to the world. These are some illustrations of the manner which in

privacy facilitates freedom and is intrinsic to the exercise of liberty. The Constitution does not contain a separate article telling us that privacy has been declared to be a fundamental right. Nor have we tagged the provisions of Part III with an alpha-suffixed right to privacy: this is not an act of judicial redrafting. Dignity cannot exist without privacy. Both reside within the inalienable values of life, liberty and freedom which the Constitution has recognised. Privacy is the ultimate expression of the sanctity of the individual. It is a constitutional value which straddles across the spectrum of fundamental rights and protects for the individual a zone of choice and selfdetermination."

(emphasis supplied)

13. Thus, the personal choice of individuals to procreate and build family is held to be a facet of his/her fundamental right. This right is being restricted by fixing an upper age limit for availing ART services. While the State has the power to impose reasonable restrictions, such restriction can always be tested on the

touchstone of liberty guaranteed under Article 21. It is now settled that legislative action can challenged on the ground of lack legislative competence, violation of fundamental rights or any other constitutional provision and manifest arbitrariness. In **Shayara Bano v. Union** of India [(2017) 9 SCC 1], the Apex Court has termed 'manifest arbitrariness' as something done by the legislature capriciously, irrationally and/or without adequate determining principle. Also, when something is done which is excessive and disproportionate, such legislation would be manifestly arbitrary. At the same time, this Court has to be mindful of the principle of 'presumption of constitutionality of legislations'. On a careful balancing of the above principles, I find it difficult to hold the prescription of upper age limit in Section 21(g) to be so excessive and arbitrary as to warrant judicial interference. At the same time, I find

the imposition of age restriction, without even a transitional provision, to be irrational and arbitrary. As mentioned earlier, some of the petitioners were undergoing assisted reproductive technology services when the ART Act introduced on 25.01.2022. The prohibition under Section 21(g), if understood to be preventing continuance of ART services alreadv commenced, would definitely amount unreasonable and unjustified restriction on the reproductive choice of the commissioning couple and would militate against the liberty guaranteed under Article 21.

14. As rightly pointed out by the amicus curiae, Section 5 of the Act confers the National Assisted Reproductive Technology and Surrogacy Board with the power to advice the Central Government on policy matters relating to assisted reproductive technology. In my opinion, the impact of the prescription of upper age limit

on the liberty of individuals is a matter which the National Board should bring to the notice of the Central Government, so as to effectuate a detailed discussion on the subject and pave the way for necessary amendments.

Based on the above discussion, the following directions are issued;

- (i) Those among the petitioners who were undergoing ART services as on 25.01.2022 shall be permitted to continue their treatment.
- (ii) The National Board shall alert the Central Government about the need for having a re-look at the upper age limit prescribed in Section 21(g) of the Act.
- (iii) The National Board shall also bring to the notice of the Central Government the requirement of including a transitional provision in the ART Act.
- (iv) The above directions shall be complied by the National Board within three months of

receipt of a copy of this judgment.

- (v) Those among the petitioners who are yet to commence their ART treatment shall await the decision of the Central Government on the upper age limit and the transitional provision.
- (vi) The liberty of the petitioners to approach this Court at a later stage, if so necessitated, is reserved.

I place on record my appreciation for the immense help rendered by the learned amicus curiae.

Sd/-

V.G.ARUN JUDGE

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# APPENDIX OF WP(C) 24058/2022

#### PETITIONER EXHIBITS

Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
ExhibitP2	TRUE COPY OF THE AADHAAR CARD OF THE 2NDPETITIONER
Exhibit P3	TRUE COPY OF THE ORDER OF THE INSPECTOR GENERAL, STS BSF, BANGALORE NUMBERED AS EXT/STS/BSF/VOL RET VP/2021/21088-97 DATED 10.11.2021,
Exhibit P4	TRUE COPY OF THE ULTRA SOUND OBSTETRICS SCAN REPORT AND OTHER HOSPITAL RECORDS OF THE PETITIONERS OBTAINED FROM THE 7TH RESPONDENT HOSPITAL DATED 29.11.2021
Exhibit P5	TRUE COPY OF THE RELEVANT EXTRACT OF THE NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

#### RESPONDENT EXHIBITS

Exhibit R1(a) Relevant extract of Report no. 129 of Rajya Sabha

#### APPENDIX OF WP(C) 24508/2022

#### PETITIONER EXHIBITS TRUE COPY OF THE AADHAR CARD OF THE Exhibit P1 1ST PETITIONER TRUE COPY OF THE AADHAR CARD OF THE Exhibit P2 2ND PETITIONER TRUE COPY OF THE RELEVANT PAGES OF THE Exhibit P3 PASSPORT OF THE 2ND PETITIONER, THAT WOULD SHOW HIS VISA STAMPING AND THE LAST ENTRY IN INDIA, TRUE COPY OF THE ULTRA SOUND Exhibit P4 OBSTETRICS SCAN REPORT AND OTHER HOSPITAL RECORDS DATED 13.09.2021 AND MEDICAL RECORDS DATED 23.09.2021 OF THE PETITIONERS, OBTAINED FROM THE 6TH RESPONDENT HOSPITAL TRUE COPY OF THE RELEVANT EXTRACT OF Exhibit P5 THE OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF

OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

## APPENDIX OF WP(C) 25078/2022

PETITIONER EXHIBITS		
Exhibit	P1	TRUE COPY OF THE AADHAR CARD OF THE 1ST PETITIONER
Exhibit	P2	TRUE COPY OF THE AADHAR CARD OF THE 2ND PETITIONER
Exhibit	P3(a)	TRUE COPY OF THE ULTRA SOUND OBSTETRICS SCAN REPORT DATED 17.06.2019 OF THE 1ST PETITIONER, OBTAINED FROM THE 6TH RESPONDENT HOSPITAL
Exhibit	P3 (b)	TRUE COPY OF THE LABORATORY REPORT DATED 17.06.2019 OF THE 1ST PETITIONER, OBTAINED FROM THE 6TH RESPONDENT HOSPITAL
Exhibit	P3(c)	TRUE COPY OF THE ULTRA SOUND OBSTETRICS SCAN REPORT DATED 21.12.2019 OF THE 1ST PETITIONER, OBTAINED FROM THE 6TH RESPONDENT HOSPITAL
Exhibit	P3 (d)	TRUE COPY OF THE LABORATORY REPORT DATED 21.12.2019 OF THE 1ST PETITIONER, OBTAINED FROM THE 6TH RESPONDENT HOSPITAL
Exhibit	P4	TRUE COPY OF THE ULTRA SOUND OBSTETRICS SCAN REPORT AND LABORATORY REPORT DATED 05.09.2020
Exhibit	P5	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005
Exhibit	P6	TRUE COPY OF THE DISCHARGE SUMMARY FROM ASTER MEDICITY KOCHI, ERNAKULAM DATED 30.08.2022

# APPENDIX OF WP(C) 26011/2022

PETITIONER EXHIBI	TS
Exhibit P1	TRUE COPY OF THE AADHAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE OPERATION NOTES OF THE HYSTEROSCOPIC AND LAPAROSCOPIC MYOMECTOMY TREATMENT OF THE 1ST PETITIONER DATED 02.10.2013
Exhibit P3(a)	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER DATED 03.10.2013 ISSUED BY RAJI NURSING HOME, CHEMBUKKAVU, THRISSUR
Exhibit P4	TRUE COPY OF THE REPORT OF THE HYSTEROSCOPY AND LAPAROSCOPIC MYOMECTOMY CONDUCTED ON THE 1ST PETITIONER DATED 24.05.2016
Exhibit P4(a)	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER DATED 28.05.2016 ISSUED BY THE CRAFT HOSPITAL & RESEARCH CENTRE, KODUNGALLUR, THRISSUR
Exhibit P5	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER ISSUED BY CIMAR FERTILITY CENTRE, CHERANALLORE, EDAPALLY (VIA), KOCHI,
Exhibit P6	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

# APPENDIX OF WP(C) 26035/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE DETAILS OF THE TREATMENT AT PUTHENPURACKAL AYURVEDA PHARMACY, EDAMATTOM FROM 22.10.2018 TO 28.11.2019
Exhibit P4(	TRUE COPY OF THE OBSTETRICS USG SCAN REPORT DATED 30.06.2022 AT THE 6TH RESPONDENT HOSPITAL
Exhibit P4(	o) TRUE COPY OF THE LABORATORY REPORT DATED 30.06.2022 AT THE 6TH RESPONDENT HOSPITAL
Exhibit P5	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

# APPENDIX OF WP(C) 26066/2022

#### PETITIONER EXHIBITS

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Exhibit P	21	TRUE COPY OF THE AADHAR CARD OF THE 1ST PETITIONER
Exhibit P	2	TRUE COPY OF THE AADHAR CARD OF THE 2ND PETITIONER
Exhibit P	23	TRUE COPY OF THE ULTRA SOUND OBSTETRICS SCAN REPORT AND THE LABORATORY REPORT DATED 12.09.2019 OF THE 1ST PETITIONER, OBTAINED FROM THE 6TH RESPONDENT HOSPITAL
Exhibit P	_	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

PETITIONER EXHIBITS

## APPENDIX OF WP(C) 26559/2022

Exhibit	P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit	P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit	Р3	TRUE COPY OF THE ULTRA SOUND PELVIC SCAN REPORT OF THE 1ST PETITIONER ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 16.08.2017
Exhibit	P4	TRUE COPY OF THE SEMEN ANALYSIS REPORT OF THE 2ND PETITIONER ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 16.08.2017
Exhibit	P5	TRUE COPY OF THE ISCHARGE SUMMARY FROM THE 6TH RESPONDENT HOSPITAL DATED 19.09.2017
Exhibit	P6	TRUE COPY OF THE REAL TIME B-MODE TAS - 3D/TVS/DOPPLER, ULTRASONOGRAPHY REPORT ISSUED BY THE MEDISERV DIAGNOSTICS, CALICUT DATED 18.04.2019
Exhibit	P7	TRUE COPY OF THE ULTRASOUND FOLLICULAR STUDY CONDUCTED AT CLEAR SCAN & DIAGNOSTIC CENTRE, KOTTAPARAMBA, KOZHIKODE - 1 DATED 09.11.2020
Exhibit	P8	TRUE COPY OF THE DISCHARGE SUMMARY ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 29.10.2021 OF THE PETITIONERS
Exhibit	P9	TRUE COPY OF THE LABORATORY REPORT OF THE 1ST PETITIONER DATED 18.02.2022 AT THE 6TH RESPONDENT HOSPITAL
Exhibit	P10	TRUE COPY OF THE OBSTETRICS ULTRA SOUND SCAN REPORT OF THE 1ST PETITIONER DATED 19.02.2022 AT THE 6TH RESPONDENT HOSPITAL
Exhibit	P11	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL

RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

#### APPENDIX OF WP(C) 26563/2022

PETITIONER EXHIBITS	
Exhibit P1	TRUE COPY OF TEHE AADHAR CARD OF TEH 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAR CARD OF TEH 2ND PETITIONER
Exhibit P3	TRUE COPY OF TEH DISCHARGE SUMMARY FROM LAKSHMI HOSPITAL DATED 30.08.2012 IN RESPECT OF THE PETITIONERS
Exhibit P4	TRUE COPY OF THE DISCHARGE SUMMARY FROM INDIRA GANDHI CO-OPERATIVE HOSPITAL DATED 25.11.2013 IN RESPECT OF TEH PETITIONERS
Exhibit P5	TRUE COPY OF THE DISCHARGE SUMMARY ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 12.05.2014
Exhibit P6	TRUE COPY OF THE DISCHARGE SUMMARY ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 23.02.2015
Exhibit P7	TRUE COPY OF THE DISCHARGE SUMMARY ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 01.10.2015
Exhibit P8	TRUE COPY OF THE DISCHARGE SUMMARY ISSUED BY THE 6TH RESPONDENT HOSPITAL DATED 16.10.2018
Exhibit P9	TRUE COPY OF THE OBSTETRICS USG SCAN REPORT DATED 25.05.2022 OF THE 1ST PETITIONER AT THE 6TH RESPONDENT HOSPITAL
Exhibit P10	TRUE COPY OF THE LABORATORY REPORT DATED 25.05.2022 OF TEH 1ST PETITIONER AT THE 6TH RESPONDENT HOSPITAL
Exhibit P11	TRUE COPY OF TEH RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

# APPENDIX OF WP(C) 27099/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE CERTIFICATE OF MARRIAGE DATED 15.06.2019 OF THE PETITIONERS
Exhibit P4	TRUE COPY OF THE ULTRA SOUND SCAN OF ABDOMEN AND PELVIS CONDUCTED ON THE 1ST PETITIONER, ISSUED BY DR. SHAJI'S MRI AND MEDICAL RESEARCH CENTRE PVT. LTD., AT THE REFERENCE OF THE HOMOEOPATHIC DOCTOR DATED 22.04.2021
Exhibit P5	TRUE COPY OF THE LABORATORY REPORT DATED 13.08.2022 OF THE 1ST PETITIONER, ISSUED BY THE KOKOORI LAPAROSCOPIC AND IVF CLINIC
Exhibit P6	TRUE COPY OF THE CYTOLOGY REPORT OF THE 1ST PETITIONER, ISSUED BY CPC MEDICAL LABORATORY
Exhibit P7	TRUE COPY OF THE LETTER OF THE DISTRICT CHIEF OF POLICE, KOZHIKODE CITY ISSUED ON 24.05.2022, AT THE RELIEVING THE 2ND PETITIONER
Exhibit P8	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

## APPENDIX OF WP(C) 27188/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE SUMMARY OF THE ART TREATMENT CONDUCTED ON THE PETITIONERS AT CIMAR FERTILITY CENTRE DATED 13.11.2018
Exhibit P4	TRUE COPY OF THE REPORT OF EMBRYO TRANSFER DONE ON THE 1ST PETITIONER, AT THE CIMAR FERTILITY CENTRE, DATED 04.06.2019
Exhibit P5	TRUE COPY OF THE REPORT OF DISCHARGE SUMMARY OF THE 1ST PETITIONER, AT THE CIMAR FERTILITY CENTRE, DATED 18.06.2019
Exhibit P6	TRUE COPY OF THE LABORATORY REPORT OF THE 1ST PETITIONER, ISSUED BY THE MITERA HOSPITAL DATED 25.09.2019
Exhibit P7	TRUE COPY OF THE LABORATORY REPORT OF THE 1ST PETITIONER, ISSUED BY THE MITERA HOSPITAL DATED 21.10.2019
Exhibit P8	TRUE COPY OF THE LABORATORY REPORT OF THE 1ST PETITIONER, ISSUED BY THE MITERA HOSPITAL DATED 24.10.2019
Exhibit P9	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

## APPENDIX OF WP(C) 27212/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE2ND PETITIONER
Exhibit P3	TRUE COPY OF THE USG REPORT OF THE 1ST PETITIONER ISSUED BY THE WOMEN AND CHILDREN HOSPITAL, THYCAUD DATED 10.08.2017
Exhibit P4	TRUE COPY OF THE MEDICAL EXAMINATION REPORT OF THE 1ST PETITIONER ISSUED BY THE WOMEN AND CHILDREN HOSPITAL, THYCAUD DATED 23.08.2017
Exhibit P5	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 27216/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF TEH 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AAHAAR CARD OF TEH 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE CERTIFICATE OF MARRIAGE DATED 03.01.2021 BETWEEN THE PETITIONERS
Exhibit P4	TRUE COPY OF THE ULTRA SOUND SCAN OF PELVIS CONDUCTED ON THE 1ST PETITIONER, AT THE 6TH RESPONDENT HOSPITAL, DATED 31.08.2021
Exhibit P5	TRUE COPY OF THE FOLLICULAR MONITORING REPORT OF THE 1ST PETITIONER ISSUED BY THE 6TH RESPONDENT HOSPITAL
Exhibit P6	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005
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#### RESPONDENT EXHIBITS

Exhibit R1(A) TRUE COPY OF THE RELEVANT EXTRACT OF REPORT NO. 129 OF THE RAJYA SABHA

### APPENDIX OF WP(C) 29282/2022

PETITIONE	R EXHIBIT	S
Exhibit Pi	1	TRUE COPY OF THE AADHAAR CARD OF TEH 1ST PETITIONER
Exhibit P2	2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P	3	TRUE COPY OF THE ULTRA SOUND SCAN OF THE PELVIC REGION OF THE 1ST PETITIONER, CONDUCTED BY A COUNSULTANT RADIOLOGIST AND SONOLOGIST, DR. MILIND S GUNE, DATED 13.06.2003
Exhibit P	4	TRUE COPY OF THE DISCHARGE SUMMARY FROM THE MEDICAL COLLEGE HOSPITAL, THRISSUR, DATED 27.05.2005
Exhibit P	5	TRUE COPY OF THE LAB TEST RESULT AT CRAFT HOSPITAL AND RESEARCH CENTRE DATED 29.11.2007
Exhibit P	6	TRUE COPY OF THE DISCHARGE SUMMARY ISSUED BY THE BENZER NURSING HOME, ANDHERI, MUMBAI DATED 24.01.2010
Exhibit P	7	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE ABDOMINAL REGION OF THE 1ST PETITIONER AT THE POLYCLINIC PRIVATE LIMITED, DATED 25.03.2011
Exhibit P	8	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER AT THE ORIGIN INTERNATIONAL FERTILITY CENTRE, THANE, MAHARASHTRA, DATED 19.10.2012
Exhibit P	9	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE ORIGIN INTERNATIONAL FERTILITY CENTRE, THANE, MAHARASHTRA, DATED 28.11.2012
Exhibit P	10	TRUE COPY OF THE IVF/ICSI SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE ORIGIN INTERNATIONAL FERTILITY CENTRE, THANE, MAHARASHTRA, DATED 10.01.2013
Exhibit P	11	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE ORIGIN INTERNATIONAL FERTILITY CENTRE, THANE, MAHARASHTRA, DATED 15.01.2013

Exhibit P12	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER, CONDUCTED AT AMBERNATH DIAGNOSTIC CENTRE, AMBERNATH, MAHARASHTRA, DATED 04.07.2014
Exhibit P13	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER, CONDUCTED AT THE BISHOP ALAPATT MISSION HOSPITAL, KRANCHIRA, KATTOOR, DATED 17.03.2016,
Exhibit P14	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE ABDOMINAL REGION OF THE 1ST PETITIONER, CONDUCTED AT THE BISHOP ALAPATT MISSION HOSPITAL, KRANCHIRA, KATTOOR, DATED 17.10.2016
Exhibit P15	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE UPPER ABDOMINAL REGION OF THE 1ST PETITIONER, CONDUCTED AT THE BISHOP ALAPATT MISSION HOSPITAL, KRANCHIRA, KATTOOR, DATED 16.11.2017
Exhibit P16	TRUE COPY OF THE ICSI PROTOCOL SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE KARE CENTRE: INFERTILITY TREATMENT CENTRE, THRISSUR, DATED 26.07.2018
Exhibit P17	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 29646/2022

PETITION	NER EXHIBIT	rs
Exhibit	P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit	P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit	P3	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 2ND PETITIONER ISSUED BY THE DAYA GENERAL HOSPITAL AND SPECIALTY SURGICAL CENTRE, THRISSUR DATED 02.12.2001
Exhibit	P4	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE 1ST PETITIONER CONDUCTED AT THE SANTHI NURSING HOME, PUNNAYURKULAM, THRISSUR
Exhibit	P5	TRUE COPY OF THE MEDICAL RECORDS OF THE 2ND PETITIONER DATED 27.05.2020, ISSUED BY THE INFERTILITY TREATMENT CENTRE, DISTRICT HOMOEOPATHIC HOSPITAL, THRISSUR
Exhibit	P6	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE ABDOMINAL REGION OF THE 2ND PETITIONER, CONDUCTED AT JEEVA SPECIALITY LABORATORY, THRISSUR, AT THE DIRECTION OF THE HOMOEOPATHIC PRACTITIONER OF THE JANANI PROGRAM, DATED 01.06.2020
Exhibit	P7	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE ABDOMEN OF THE 1ST PETITIONER, CONDUCTED AT JEEVA SPECIALITY LABORATORY, THRISSUR DATED 01.06.2020
Exhibit	P8	TRUE COPY OF THE MEDICAL RECORDS OF THE 2ND PETITIONER DATED 28.10.2020, ISSUED BY THE INFERTILITY TREATMENT CENTRE, DISTRICT HOMOEOPATHIC HOSPITAL, THRISSUR
Exhibit	P9	TRUE COPY OF THE MEDICAL RECORDS OF THE 2ND PETITIONER DATED 23.12.2020, ISSUED BY THE INFERTILITY TREATMENT CENTRE, DISTRICT HOMOEOPATHIC

Exhibit P10	HOSPITAL, THRISSUR  TRUE COPY OF THE MEDICAL RECORDS OF THE 2ND PETITIONER DATED 17.02.2021, ISSUED BY THE INFERTILITY TREATMENT CENTRE, DISTRICT HOMOEOPATHIC HOSPITAL, THRISSUR,
Exhibit P1	TRUE COPY OF THE ULTRA SOUND SCAN REPORT OF THE ABDOMINAL REGION OF THE 1ST PETITIONER, CONDUCTED AT JEEVA SPECIALITY LABORATORY, THRISSUR, AT THE DIRECTION OF THE HOMOEOPATHIC PRACTITIONER OF THE JANANI PROGRAM, DATED 15.03.2021
Exhibit P12	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005
Exhibit R1	·

### APPENDIX OF WP(C) 30545/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF TEH DISCHARGE SUMMARY OF THE 1ST PETITIONER ISSUED BY THE LIFELINE SUPER SPECIALTY HOSPITAL, ADOOR, PATHANAMTHITTA DATED 24.12.2011
Exhibit P4	TRUE COPY OF THE USG SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER DATED 05.09.2019, ISSUED BY THE 4THRESPONDENT HOSPITAL,
Exhibit P5	TRUE COPY OF THE SUMMARY OF THE IVF PROCEDURE CONDUCTED ON THE 1ST PETITIONER, BY THE 4TH RESPONDENT HOSPITAL, DATED 27.12.2019
Exhibit P6	TRUE COPY COPY OF THE RELEVANT PAGE OF THE 2ND PETITIONER'S PASSPORT SHOWING THE IMMIGRATION STAMP DATED 21.09.2021
Exhibit P7	TRUE COPY OF THE RELEVANT PAGE OF THE 2ND PETITIONER'S PASSPORT SHOWING THE IMMIGRATION STAMP DATED 29.08.2022
Exhibit P8	TRUE COPY OF THE USG SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER DATED 15.09.2022, ISSUED BY THE 4THRESPONDENT HOSPITAL
Exhibit P9	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

# APPENDIX OF WP(C) 31769/2022

PETITIONER	EXHIBITS	
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF 1ST PETITIONER	THE
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF 2ND PETITIONER	THE
Exhibit P3	TRUE COPY OF THE DISCHARGE SUMMANTHE 1ST PETITIONER ISSUED BY THE NATIONAL HOSPITAL, KOZHIKODE DATE 18.04.2007	
Exhibit P4	TRUE COPY OF THE DISCHARGE SUMMANTHE 1ST PETITIONER ISSUED BY THE NATIONAL HOSPITAL, KOZHIKODE DATE 30.07.2008	
Exhibit P5	TRUE COPY OF THE DIAGNOSTIC REPORTURE THE 1ST PETITIONER, ISSUED BY THE PREMIER DIAGNOSTICS AND RESEARCH CENTRE, KOZHIKODE, DATED 01.08.20	Ε
Exhibit P6	TRUE COPY OF THE DISCHARGE SUMMANTHE 1ST PETITIONER, ISSUED BY THE ASIAN REPRODUCTIVE MEDICINE CENTER PUTHIYARA, KOZHIKODE, DATED 11.12	E RE,
Exhibit P7	TRUE COPY OF THE TRANSVAGINAL SONOGRAPHY REPORT DATED 24.12.201 THE 1ST PETITIONER, ISSUED BY RAC NURSING HOME, CALICUT	
Exhibit P8	TRUE COPY OF THE ULTRA SOUND SCAN REPORT DATED 19.06.2015 OF THE 18 PETITIONER, ISSUED BY VINDHYA CLILAB, CALICUT	ST
Exhibit P9	TRUE COPY OF THE ULTRA SOUND SCAN REPORT DATED 11.09.2017 OF THE 18 PETITIONER, ISSUED BY ORBITO ASIA AND SCANS, CALICUT	ST
Exhibit P1	TRUE COPY OF THE MEDICAL PRESCRIP DATED 21.02.2018 ISSUED TO THE 19 PETITIONER, BY DOCTOR AT ARC INTERNATIONAL FERTILITY AND RESERCENTRE, CHENNAI	ST
Exhibit P1	TRUE COPY OF THE SALINE SONO HYSTEROGRAPHY REPORT DATED 10.03.	.2018

Exhibit P12	OF THE 1ST PETITIONER, ISSUED BY BABY MEMORIAL HOSPITAL LTD, KOZHIKODE TRUE COPY OF THE THE FERTILITY HORMONAL ASSAY REPORT OF THE 1ST PETITIONER, ISSUED BY THE NAHA'S CENTRE FOR ASSISTED REPRODUCTION AND ENDOSCOPY, NAHAS HOSPITAL, MALAPPURAM, AND DATED 26.03.2019
Exhibit P13	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CARRIED OUT ON THE 1ST PETITIONER AT THE NAHA'S CENTRE FOR ASSISTED REPRODUCTION AND ENDOSCOPY, NAHAS HOSPITAL, MALAPPURAM, DATED 12.03.2019
Exhibit P14	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CARRIED OUT ON THE 1ST PETITIONER AT THE NAHA'S CENTRE FOR ASSISTED REPRODUCTION AND ENDOSCOPY, NAHAS HOSPITAL, MALAPPURAM, DATED 30.06.2020
Exhibit P15	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CARRIED OUT ON THE 1ST PETITIONER AT THE NAHA'S CENTRE FOR ASSISTED REPRODUCTION AND ENDOSCOPY, NAHAS HOSPITAL, MALAPPURAM, DATED 22.07.2021
Exhibit P16	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CARRIED OUT ON THE 1ST PETITIONER AT THE NAHA'S CENTRE FOR ASSISTED REPRODUCTION AND ENDOSCOPY, NAHAS HOSPITAL, MALAPPURAM, DATED 09.10.2021
Exhibit P17	TRUE COPY OF THE USG SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER DATED 28.01.2022, ISSUED BY THE 4TH RESPONDENT HOSPITAL
Exhibit P18	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF

OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 32268/2022

PETITIONER EXHIBIT	TS TELEPOOL
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE PRESCRIPTION ISSUED TO THE 1ST PETITIONER BY THE DOCTOR AT DR. LEELAMMA CLINIC IN DOHA, QATAR
Exhibit P4	TRUE COPY OF THE PELVIC SCAN REPORT OF THE 1ST PETITIONER, ISSUED BY THE SAMAD IVF HOSPITAL, PATTOOR, THIRUVANANTHAPURAM, ON 18.09.2018
Exhibit P5	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CONDUCTED ON THE 1ST PETITIONER AT THE 4TH RESPONDENT HOSPITAL, DATED 25.12.2019
Exhibit P6	TRUE COPY OF THE FINAL REPORT OF THE PROCEDURES CONDUCTED ON 1ST PETITIONER AT THE WOMEN'S WELLNESS AND RESEARCH CENTER, QATAR, DATED 05.01.2020
Exhibit P7	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

#### APPENDIX OF WP(C) 32275/2022

#### PETITIONER EXHIBITS

Exhibit P1

TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER

Exhibit P2

TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER

Exhibit P3

TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF

OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 32329/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER.
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE REPORT OF THE FOLLICULAR ULTRASOUND STUDY OF THE 1ST PETITIONER ISSUED BY THE AUREOLA MEDICAL CENTRE, MAVOOR ROAD, KOZHIKODE DATED 21.11.1997
Exhibit P4	TRUE COPY OF THE REPORT OF THE FOLLICULAR ULTRASOUND STUDY OF THE 1ST PETITIONER ISSUED BY THE AUREOLA MEDICAL CENTRE, MAVOOR ROAD, KOZHIKODE DATED 18.12.1997
Exhibit P5	TRUE COPY OF THE REPORT OF THE FOLLICULAR ULTRASOUND STUDY OF THE 1ST PETITIONER ISSUED BY THE AUREOLA MEDICAL CENTRE, MAVOOR ROAD, KOZHIKODE DATED 22.12.1997
Exhibit P6	TRUE COPY OF THE MEDICAL RECORDS INDICATING THAT THE 1ST PETITIONER UNDERWENT LAPAROSCOPY ON 07.08.2000
Exhibit P7	TRUE COPY OF THE LABORATORY REPORT OF THE HORMONAL TEST CONDUCTED ON THE 1ST PETITIONER AT THE ENDOCRINE LABORATORY AND CLINIC, PONKUNNAM, THRISSUR, DATED 07.08.2000
Exhibit P8	TRUE COPY OF THE USG SCAN REPORT OF THE PELVIC REGION OF THE 1ST PETITIONER DATED 02.03.2020, ISSUED BY THE 4TH RESPONDENT HOSPITAL
Exhibit P9	TRUE COPY OF THE ADVICE TO THE 1ST PETITIONER TO UNDERGO HYSTEROSCOPIC POLYPECTOMY, ISSUED BY THE 4TH RESPONDENT HOSPITAL, DATED 03.03.2020
Exhibit P1	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA'

("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 33128/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE REPORT OF THE MYOMECTOMY CONDUCTED ON THE 1ST PETITIONER AT THE KARE HOSPITAL, DATED ON 11.06.2007
Exhibit P4	TRUE COPY OF THE SUMMARY OF THE ICSI PROCEDURE CARRIED OUT ON THE 1ST PETITIONER, ISSUED BY THE KARE HOSPITAL, THRISSUR, ON 17.04.2008
Exhibit P5	TRUE COPY OF THE MEDICAL ADVICE TO THE 1ST PETITIONER, ISSUED BY THE KARE HOSPITAL, THRISSUR, ON 17.04.2008
Exhibit P6	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE 4TH RESPONDENT HOSPITAL, DATED 03.08.2021
Exhibit P7	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CONDUCTED ON THE 1ST PETITIONER AT THE 4TH RESPONDENT HOSPITAL, DATED 23.11.2021
Exhibit P8	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 33165/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE REPORT OF THE HYSTEROSCOPY CONDUCTED ON THE 1ST PETITIONER AT THE CRAFT HOSPITAL, DATED ON 09.04.2004
Exhibit P4	TRUE COPY OF THE REPORT OF THE PELVISCOPY CONDUCTED ON THE 1ST PETITIONER AT THE CRAFT HOSPITAL, DATED ON 16.04.2004
Exhibit P5	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE BABY MEMORIAL HOSPITAL, CALICUT, ON 02.12.2008
Exhibit P6	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE ASIAN REPRODUCTIVE MEDICINE CENTRE, KOZHIKODE, ON 10.03.2011
Exhibit P7	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE ASIAN REPRODUCTIVE MEDICINE CENTRE, KOZHIKODE, ON 19.09.2010
Exhibit P8	TRUE COPY OF THE REPORT OF THE HYSTEROSCOPY CONDUCTED ON THE 1ST PETITIONER AT THE 4TH RESPONDENT HOSPITAL, DATED 14.03.2021
Exhibit P9	TRUE COPY OF THE SUMMARY OF IVF PROCEDURE CONDUCTED ON THE 1ST PETITIONER AT THE 4TH RESPONDENT HOSPITAL, DATED 16.10.2021
Exhibit P1	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY

OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 35095/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE CERTIFICATE OF MARRIAGE OF THE PETITIONERS DATED 16.12.2016
Exhibit P4	TRUE COPY OF THE MEDICAL REPORT OF THE 1ST PETITIONER AT THE DR. MOLLY M DAS MEMORIAL TRUST V V CLINIC, ATTINGAL, DATED ON 13.07.2017
Exhibit P5	TRUE COPY OF THE PRESCRIPTION FOR CONDUCTING VARIOUS TESTS, ISSUED BY THE CONSULTANT GYNECOLOGIST AT TALUK HOSPITAL, CHIRAYINKEEZHU, DATED 08.03.2021
Exhibit P6	TRUE COPY OF THE SONOGRAPHY CONDUCTED ON THE ABDOMINAL REGION OF THE 1ST PETITIONER AT THE METRO SCANS AND LABORATORY, ATTINGAL, DATED 10.02.2020
Exhibit P7	TRUE COPY OF THE LABORATORY REPORT, BASED ON THE TESTS CONDUCTED ON THE 2ND PETITIONER, DATED 10.02.2020
Exhibit P8	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

## APPENDIX OF WP(C) 35582/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE SUMMARY OF THE IVF PROCEDURE ISSUED BY THE CRAFT HOSPITAL, KODUNGALLUR, DATED 29.12.2011
Exhibit P4	TRUE COPY OF THE ULTRA SOUND SCAN OF THE 1ST PETITIONER AT THE 4TH RESPONDENT HOSPITAL, DATED ON 08.12.2015
Exhibit P5	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER, ISSUED BY THE 4TH RESPONDENT HOSPITAL, DATED 20.12.2015
Exhibit P6	TRUE COPY OF THE SEMEN ANALYSIS REPORT OF THE 2ND PETITIONER, ISSUED BY THE 4TH RESPONDENT HOSPITAL, DATED 11.03.2016
Exhibit P7	TRUE COPY OF THE REPORT OF THE SCAN CONDUCTED ON THE 1ST PETITIONER, AT MITERA HOSPITAL, KOTTAYAM, DATED 08.11.2021
Exhibit P8	TRUE COPY OF THE REPORT OF THE BLOOD TEST CONDUCTED ON THE 1ST PETITIONER, AT MITERA HOSPITAL, KOTTAYAM, DATED 02.12.2021
Exhibit P9	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

## APPENDIX OF WP(C) 35841/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER ISSUED BY THE SAMAD IVF HOSPITAL, PATTOOR, THIRUVANANTHAPURAM, THAT ALSO SUMMARIZES PREVIOUS TREATMENTS, DATED ON 20.02.2016
Exhibit P4	TRUE COPY OF THE ADVICE FOR IVF PROCEDURE AND THE RECEIPT OF PAYMENT, ISSUED BY SAMAD IVF HOSPITAL, PATTOOR, THIRUVANANTHAPURAM, DATED 01.10.2016
Exhibit P5	TRUE COPY OF THE REPORT OF THE ULTRASOUND SCAN CONDUCTED ON THE 1ST PETITIONER, AT THE 4TH RESPONDENT HOSPITAL, DATED 06.12.2021
Exhibit P6	TRUE COPY OF THE REPORT OF THE BLOOD TEST CONDUCTED ON THE 1ST PETITIONER, AT THE 4TH RESPONDENT HOSPITAL, DATED 06.12.2021
Exhibit P7	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 35900/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE CERTIFICATE OF MARRIAGE ISSUED BY THE VILANJOOR SREE BHAGAVATHI TEMPLE TRUST (PVT) DATED 06.07.2019
Exhibit P4	TRUE COPY OF THE ULTRA SOUND SCAN OF THE 1ST PETITIONER AT THE DIAL SCANS, ALAPPUZHA, DATED ON 01.06.2020
Exhibit P5	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005

### APPENDIX OF WP(C) 35922/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAR CARD OF TEH 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE DISCHARGE CARD OF THE 1ST PETITIONER ISSUED BY THE SBM HOSPITAL, KARUNAGAPPALLY, DATED 28.08.2017
Exhibit P4	TRUE COPY OF THE MEDICAL PRESCRIPTION ISSUED TO THE 1ST PETITIONER BY THE AYURVEDIC PRACTITIONER, DATED 02.07.2018
Exhibit P5	TRUE COPY OF THE MEDICAL PRESCRIPTION ISSUED TO THE 1ST PETITIONER BY THE AYURVEDIC PRACTITIONER, DATED 29.07.2018
Exhibit P6	TRUE COPY OF THE MEDICAL PRESCRIPTION ISSUED TO THE 1ST PETITIONER BY THE AYURVEDIC PRACTITIONER, DATED 11.09.2018
Exhibit P7	TRUE COPY OF THE MEDICAL PRESCRIPTION ISSUED TO THE 1ST PETITIONER BY THE AYURVEDIC PRACTITIONER, DATED 12.11.2018
Exhibit P8	TRUE COPY OF THE MEDICAL PRESCRIPTION ISSUED TO THE 1ST PETITIONER BY THE AYURVEDIC PRACTITIONER, DATED 26.12.2018
Exhibit P9	TRUE COPY OF THE REPORT OF THE SCAN CONDUCTED ON THE 1ST PETITIONER, AT THE 4TH RESPONDENT HOSPITAL, DATED 07.06.2021
Exhibit P10	TRUE COPY OF THE REPORT OF THE SEMEN ANALYSIS TEST CONDUCTED ON THE 2ND PETITIONER, AT THE 4TH RESPONDENT HOSPITAL, DATED 07.06.2021
Exhibit1 P1	TRUE COPY OF THE SUMMARY OF THE IVF TREATMENT CONDUCED AT THE 4TH RESPONDENT HOSPITAL, DATED 16.10.2021

Exhibit1 P12

TRUE COPY OF THE DISCHARGE SUMMARY OF THE 1ST PETITIONER ISSUED BY THE 4TH RESPONDENT HOSPITAL, DATED 04.12.2021

Exhibit P13

TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND

FAMILY WELFARE, OF THE YEAR 2005

# APPENDIX OF WP(C) 36347/2022

PETITIONER EXHIBITS	
Exhibit P1	TRUE COPY OF THE MARRIAGE CERTIFICATE DATED 08/11/2022 OF THE PETITIONERS.
Exhibit P2	TRUE COPY OF THE DEATH CERTIFICATE DATED 08/11/2022 OF THE PETITIONER'S DAUGHTER.
Exhibit P3	TRUE COPY OF THE VARIOUS LAB REPORTS AND TREATMENT BILL OF THE PETITIONERS.
Exhibit P4	TRUE COPY OF THE ART TREATMENT SUMMARY DATED 22/09/2021 ISSUED BY AMRITA FERTILITY CENTER.
Exhibit P5	TRUE COPY OF THE DISCHARGE SUMMARY DATED 02/11/2021 OF THE 2ND PETITIONER FROM THE GYNECOLOGY DEPARTMENT OF AMRITA INSTITUTE OF MEDICAL SCIENCE & RESEARCH CENTER.
Exhibit P6	TRUE COPY OF THE DISCHARGE SUMMARY DATED 15/11/2021 ISSUED TO THE 2ND PETITIONER FROM THE GYNECOLOGY DEPARTMENT OF AMRITA INSTITUTE OF MEDICAL SCIENCE & RESEARCH CENTER.
Exhibit P7	TRUE COPY OF THE PELVIC SCAN REPORT DATED 21/01/2022 ISSUED TO THE 2ND PETITIONER FROM AMRITA INSTITUTE OF MEDICAL SCIENCE & RESEARCH CENTER.
Exhibit P8	TRUE COPY OF THE NOTIFICATION DATED 20/01/2022 BEARING NO. S.O. 291(E) PASSED BY THE MINISTRY OF HEALTH AND FAMILY WELFARE.
Exhibit P9	TRUE COPY OF THE GAZETTE NOTIFICATION DATED 18/12/2021 OF THE ASSISTED REPRODUCTIVE TECHNOLOGY (REGULATION) ACT, 2021.
Exhibit P10	TRUE COPY OF THE RELEVANT PAGES OF THE GAZETTE NOTIFICATION, BEARING NO. G.S.R. 419 (E) DATED 07/06/2022 PASSED BY THE MINISTRY OF HEALTH AND FAMILY WELFARE.
Exhibit P11	TRUE COPY OF THE NOTIFICATION DATED 20/06/2022 BEARING NO. G.O(P)NO.25/2022/H&FWDD.

### APPENDIX OF WP(C) 37145/2022

PETITIONER	EXHIBITS
Exhibit P1	TRUE COPY OF THE AADHAAR CARD OF THE 1ST PETITIONER
Exhibit P2	TRUE COPY OF THE AADHAAR CARD OF THE 2ND PETITIONER
Exhibit P3	TRUE COPY OF THE ENDOCRINOLOGY REPORT OF THE 1ST PETITIONER AT THE CIMAR HOSPITAL, EDAPPAL, MALAPPURAM, DATED ON 13.07.2016
Exhibit P4	TRUE COPY OF THE ENDOCRINOLOGY REPORT OF THE 1ST PETITIONER AT THE CIMAR HOSPITAL, EDAPPAL, MALAPPURAM, DATED ON 19.11.2016,
Exhibit P5	TRUE COPY OF THE ENDOCRINOLOGY REPORT OF THE 1ST PETITIONER AT THE CIMAR HOSPITAL, EDAPPAL, MALAPPURAM, DATED ON 21.11.2017
Exhibit P6	TRUE COPY OF THE RELEVANT PAGES OF THE 'NATIONAL GUIDELINES FOR ACCREDITATION, SUPERVISION AND REGULATION OF ART CLINICS IN INDIA' ("NATIONAL GUIDELINES"), PREPARED BY THE INDIAN COUNCIL FOR MEDICAL RESEARCH ("ICMR") AND NATIONAL ACADEMY OF MEDICAL SCIENCES (NAMS), ON BEHALF OF THE UNION MINISTRY OF HEALTH AND FAMILY WELFARE, OF THE YEAR 2005